

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**

O.A. 161/93

DATE OF DECISION :-30.11.99

Mr.M.H.M.Hakikmiya. _____ : Petitioner [s]

Mr.M.S.Trivedi _____ : Advocate for the petitioner [s]

Versus

Union of India & ors. _____ : Respondent [s]

Mrs.P.B.Sheth _____ Advocate for the Respondent [s]

CORAM

THE HON'BLE MR. V.RAMAKRISHNAN

VICE CHAIRMAN

THE HON'BLE MR. A.S.SANGHAVI

MEMBER [J]

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment? ~
2. To be referred to the Reporter or not? ~
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal? ~

Shri Mohmed Halim Mohmad Hakikmiya,
Casual labour,
Add: M.S.Trivedi, Advocate,
L/39, Shivani Aptt.,
B/h Sahjanand College,
Ahmedabad.

Applicant

Advocate Mr.M.S.Trivedi

Versus

1. Union of India, Through :
The Director General,
Ministry of Telecommunication,
New Delhi.
2. The Chief General Manager,
Telecommunication , Gujarat Circle,
Ahmedabad.
3. Telecom District Engineer,
Himatnagar Division,
Himatnagar.

Respondents

Advocate Mrs.P.B.Sheth

O R D E R [oral]

In

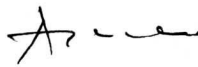
O.A.NO.161 OF 1993


Dt.30.11.99

Per Hon'ble Mr.V.Ramakrishnan Vice Chairman

The applicant who was engaged as casual labourer in Telecom Department is aggrieved as he had not been regularized as Mazdoor but that his name has been kept in "B" list. Mrs. Sheth now submits and refers to para 5.10 of the reply statement which shows that the applicant was found eligible and has been posted as regular Mazdoor w.e.f. 1.4.93. Mr.Trivedi states that this regularization had taken place after the O.A. was filed and agrees that with the subsequent development, relief sought for has been substantially met by the department. We record the submission of Mr.Trivedi.

2. In the light of the present development, we hold that the relief sought for by the applicant is granted by the respondents themselves. In view of this, the O.A. has become infructuous and disposed of as such. No order is passed as to costs.


[A.S.SANGHAVI]
MEMBER [J]


[V.RAMAKRISHNAN]
VICE CHAIRMAN

S.Solanki

CENTRAL ADMINISTRATIVE TRIBUNAL, DELHI

Application No.

98/161/93

of 19

Transfer application No.

Old Writ Pet. No.

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 15-12-99

Countersigned:

Amrta
15/12/99

Section Officer/Court Officer.



Signature of the
Dealing Assistant.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

CAUSE TITLE O.A. / 161/93

NAME OF THE PARTIES Me. M.H.M. / Hakeem mly
VERSUS

U.O.I. & ORS.

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01.	OOT	
02.	Written Reply	1 to 27
03.	O.O. dtd. 30-11-99	28 to 68 (3 pages)